

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 202
IB/78/ND/2024

IN THE MATTER OF:

Continental Energy Solutions ... Applicant
Versus
C P Arora Engineers Contractors Private Limited ... Respondent

Under Section 9 of IBC 2016.

Order delivered on 14.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant : Mr. Amit Agarwal, Adv.
For the Respondent :

ORDER

Learned Counsel for the applicant is present through video-conferencing. We have heard the submissions made by Learned Counsel for the applicant. Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor through all modes.

List for further consideration on 06.03.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)